ways of the liquid effluents insuring that appropriate disposal limits are not exceeded, a log book is maintained in prescribed form, recording the identity and quantity of each radio-isotope disposed, time of its disposal, the name of the person who has supervised the waste disposal etc.

(c) Monitoring is done both in-house and by outside agencies. The Atomic Energy (Radiation Protection) Rules, 2004 provide for inspection of premises, radiation installations and conveyances by a person duly authorized under the Atomic Energy Act, 1962 for the purpose of the enforcement of these Rules. The UGC guidelines provide that all the radiation related activities in laboratories have to be carried out by designated Radiation Staff under the supervision of a Radiation Safety Officer (RSO), who can be a faculty with experience in radiation field and get designated as RSO by AERB on the recommendations of the Institution.

Development of Madgaon railway station

*171. SHRI HUSAIN DALWAI: Will the Minister of RAILWAYS be pleased to state:

(a) whether funds are allocated to develop Madgaon railway station as a commercial hub;

(b) if so, the details thereof;

(c) the size of land required for the renovation;

(d) whether Government has sufficient land for the project; and

(e) if so, the details thereof ?

THE MINISTER OF RAILWAYS (SHRI DINESH TRIVEDI): (a) No, Sir.

(b) Does not arise.

(c) to (e) No additional land is required for renovation. However, for provision of additional facilities on East side of the Madgaon station, Konkan Railway Corporation Limited has requested the State Government Authorities for 3,000 sqm land.

Complaints of fraudulent practices

*172. PROF. SAIF-UD-DIN SOZ: Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether any complaints have been registered by the Ministry in respect of fraudulent practices adopted by certain legislators in the country while operating funds for constituency development under MPLADS and other schemes; and

(b) if so, the details of action taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SRIKANT JENA): (a) No complaint has been registered against the legislators in the country under the MPLADS or any other scheme administered by this Ministry as per information available in this Ministry.

(b) Does not arise.

Testing of software and hardware of foreign telecommunication companies

*173. SHRI ISHWARLAL SHANKARLAL JAIN: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether Government has decided on testing and authentication of software and hardware of all foreign telecommunication companies;

(b) if so, the details thereof;

(c) whether a laboratory is being set up by the Indian Institute of Science (IISc) for the testing of telecommunication hardware; and

(d) if so, the details thereof?

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI KAPIL SIBAL): (a) and (b) Sir, to take care of national security concerns related to telecom network, Government has issued the amendment to various telecom licenses wherein it is mandated that Licensee shall induct only those network elements into his network, which have been tested as per relevant contemporary Indian or International Security standards by any international agency/labs for respective standards until 31st March, 2011. From 1st April, 2013 the certification shall be got done only from authorized and certified agencies/labs in India.

(c) and (d) A pilot lab has been set up at IISc, Bangaluru, to develop the test standards, procedures and test tools to test the telecom equipments.